

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Video Conference)**

**PRESENT: SHRI BHASKARA PANTULA MOHAN –HON'BLE ACTING PRESIDENT**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 13.08.2021 AT 10:30 AM**

|                                  |                                   |
|----------------------------------|-----------------------------------|
| TRANSFER PETITION NO.            | TCP(IB)No.98/7/AMR/2019           |
| COMPANY PETITION/APPLICATION NO. | CP(IB)No.284/7/HDB/2019           |
| NAME OF THE COMPANY              | Sri Teja Bio Fuel Private Limited |
| NAME OF THE PETITIONER(S)        | Bank of India                     |
| NAME OF THE RESPONDENT(S)        | Sri Teja Bio Fuel Private Limited |
| UNDER SECTION                    | 7                                 |

**Counsel for Petitioner(s):**

Ries

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|-----------|
|                        |             |                        |           |
|                        |             |                        |           |

**Counsel for Respondent(s):**

Ries

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
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|                        |             |                        |           |

**ORDER**

It has been brought to the knowledge of the Bench that there is a settlement proposal is being worked out at the same time, there are complaints against the Corporate Debtor that they are selling away the assets of the Company, the Respondent shall not dispose of any assets of the Company without seeking the permission of this Bench. This order operates until further orders. List the matter on 17.09.2021.

  
**(BHASKARA PANTULA MOHAN)  
ACTG. PRESIDENT**